

hance our cultural heritage—to make us proud to be Indian.

57. The years ahead are years of challenge. Government have taken a number of measures to accelerate growth, to modernise the economy and to give new content to our programmes for achieving social justice. It is imperative to impart a sense of urgency to the task of implementation.

58. Much has been achieved this past year, and the hopes and expectations of our people are high. As their representatives, you have the onerous duty to fulfil their aspirations. Above all, people's representatives and organisations of all political persuasions should work together to strengthen the secular and democratic foundations of our society. The forces of violence and fanaticism have to be fought. The economic capabilities we have built up since independence have brought us to a point where determined and concerted efforts to take us forward and to remove poverty are feasible. Now is the time to ensure greater political cohesion so that the battle against poverty and backwardness can be won. I wish you all success in the tasks ahead.

Jai Hind

13.16 hrs.

#### OBITUARY REFERENCES

[English]

MR. SPEAKER : Hon. Members, as we meet today after an interval of two months, it is my sad duty to inform the House of the passing away of five of our former colleagues, namely, Sarvashri Doongar Singh, Fulsinhji Bharatsinhji Dabhi, Kanwar Lal Gupta, M. S. K. Sathiyendran and Prabodh Chandra.

Shri Doongar Singh was a member of the Seventh Lok Sabha during 1980-84 representing Hamirpur constituency of Uttar Pradesh. Earlier, he had been a member of the Uttar Pradesh Legislative Assembly and Uttar Pradesh Legislative Council.

A well-known social worker, he was the General Secretary of Uttar Pradesh Backward Class Sangh and actively worked for the uplift of weaker sections of society. Shri Doongar Singh was associated with a number of educational institutions, besides being the Principal of a Degree College.

Shri Doongar Singh passed away on 2 January, 1986 at New Delhi.

Shri Fulsinhji Bharatsinhji Dabhi was a member of First Lok Sabha during 1952-57 representing Kaira North constituency of the erstwhile State of Bombay. Earlier, he had been a member of the Bombay Assembly during 1937-52.

A veteran freedom fighter, Shri Dabhi actively participated in the freedom movement from an early age and suffered imprisonment several times. An educationist and advocate by profession, he was associated with several educational institutions in various capacities. He was also the author of several publications.

An able parliamentarian and a well-known social worker, Shri Dabhi tirelessly worked for the welfare of weaker sections of society.

Shri Fulsinhji Bharatsinhji Dabhi passed away at Nadiad in Gujarat on 11 January, 1986 at the age of 90 years.

Shri Kanwar Lal Gupta was a member of the Fourth and Sixth Lok Sabha during 1967-70 and 1977-79 representing Delhi Sadar constituency of Delhi. Earlier, he had been a member of the Delhi State Legislative Assembly and Delhi Municipal Corporation during 1953-57 and 1958-62 respectively.

A lawyer by profession, Shri Gupta was an able parliamentarian. He was associated with several Parliamentary Committees and had widely travelled abroad. A well-known social worker, he was the Founder-President of Citizen's Council, Delhi. He was associated with several educational institutions and took keen interest in the spread of education among the poor.

Shri Kanwar Lal Gupta passed away on 19 January, 1986 at Delhi at the age of 62 years.

Shri M.S K. Sathiyendran was a member of the Seventh Lok Sabha during 1980-84 representing Ramanathapuram constituency of Tamil Nadu. Earlier, he had been a member of the Tamil Nadu Legislative Assembly during 1971-76.

A businessman and agriculturist by profession, he was the Chairman of Ramnad Municipality. An able parliamentarian, he was associated with State Public Undertakings Committee and State Fisheries Advisory Committee.

Shri Sathiyendran passed away at Ramanathapuram on 30 January, 1986 at the age of 46 years

Shri Prabodh Chandra was a member of the Fourth and Fifth Lok Sabha during 1970 and 1971-77 respectively representing Gurdaspur constituency of Punjab. Earlier, he had been a member of the Punjab Legislative Assembly during 1946-69.

A veteran freedom fighter, he was associated with the freedom movement since his early age and was imprisoned several times. A well-known social worker and agriculturist by profession, he took keen interest in rural uplift.

An able parliamentarian, he served as Speaker of Punjab Vidhan Sabha. He held the offices of Parliamentary Secretary, Chief Parliamentary Secretary and Minister in the State Cabinet of Punjab. A widely travelled person, he was the author of several publications.

Shri Prabodh Chandra passed away at New Delhi on 8 February 1986 at the age of 74 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while to express its sorrow.

*(The Members then stood in silence for a short while.)*

## PAPERS LAID ON THE TABLE

[*English*]

**Notification Constituting the Ravi and Beas Waters Tribunal and a copy of Reference to the said Tribunal.**

**THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) :** I beg to lay on the Table.

- (1) A copy of Notification No. S O. 28(E) (Hindi and English versions) published in Gazette of India dated the 25th January, 1986, constituting 'the Ravi and Beas Waters Tribunal'.
- (2) A copy of Reference No. 15(2)/85-IT (Hindi and English versions) dated the 25th January, 1986 to the said Tribunal.

[Placed in Library. See No. LT-1948/86]

**Administrative Tribunals (Amendment) Ordinance, 1986 (No. 1 of 1986), Ravi and Beas Waters Tribunal Ordinance, 1986 (No. 2 of 1986). Contract Labour (Regulation and Abolition) Amendment Ordinance, 1986 (No. 3 of 1986) and Motor Vehicles (Amendment) Ordinance, 1986 (No. 4 of 1986).**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) :** I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution :

- (1) *The Administrative Tribunals (Amendment) Ordinance, 1986 (No. 1 of 1986)* promulgated by the President on the 22nd January, 1986.

[Placed in Library. See No. LT-1949,86]

- (2) *The Ravi and Beas Waters Tribunal Ordinance, 1986 (No. 2 of 1986)* promulgated by the President on the 24th January, 1986.

[Placed in Library. See No. LT-1950,86]